

section 7 of the Employees' Provident Funds Act, 1952:—

(a) The Employees' Provident Funds (Eighth Amendment) Scheme, 1963 published in Notification No. G.S.R. 725 dated the 27th April, 1963.

(b) The Employees' Provident Funds (Tenth Amendment) Scheme, 1963 published in Notification No. G. S. R. 727 dated the 27th April, 1963.

[Placed in Library. See No. LT-1342/63].

(ii) a copy of Notification No. G.S. R. 728 dated the 27th April, 1963 extending the Employees' Provident Funds Act, 1952 to certain commercial theaters, clubs, circus companies and other entertaining establishments.

[Placed in Library. See No. LT-1343/63].

12.15 hrs.

COMMITTEE ON SUBORDINATE
LEGISLATION

MINUTES

Shri Krishnamoorthy Rao (Shimoga): I beg to lay on the Table the Minutes of the sittings (4th to 6th) of the Committee on Subordinate Legislation held during the Third and Fourth Sessions.

12.15½ hrs.

COMMITTEE ON ABSENCE OF
MEMBERS

MINUTES

Shri Khadilkar (Khed): Sir, I beg to lay on the Table the Minutes of the sittings (4th and 5th) of the Committee on Absence of Members from the Sittings of the House held during the current Session.

12.16 hrs.

COMMITTEE ON SUBORDINATE
LEGISLATION

SECOND REPORT

Shri Krishnamoorthy Rao: Sir, I present the Second Report of the Committee on Subordinate Legislation.

LEAVE OF ABSENCE FROM THE
SITTINGS OF THE HOUSE

Mr. Speaker: The Committee on Absence of Members from the Sittings of the House in their Fifth Report have recommended that leave of absence be granted to the following members for the periods indicated in the Report:

1. Shri Ghyasuddin Ahmed.
2. Shri Kolla Venkaiah.
3. Shri R. Umanath.
4. Shri G. Yallamanda Reddy.
5. Shri Biren Dutta.
6. Shri Govind Hari Deshpande.
7. Shri Vijaya Bhushan Singh Deo.
8. H. H. Maharani Vijaya Raju Scindia of Gwalior.
9. Shri R. V. G. A. Ranga Rao.
10. Shri K. Nallakoya Thangal.
11. Shri A. Nesamony.
12. Shri Debendra Nath Karjee.
13. Shri Ananda Nambiar.
14. Shri Harish Chandra Mathur.
15. Shri Dasaratha Deb.
16. Shri Lal Shyamshah.

Is it the pleasure of the House to grant leave of absence to the Members as recommended in the Fifth Report?

Some Hon. Members: Yes.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, the report of this Committee is before the House. I have no doubt that the recommendations of the Committee will be approved but I wish to stress the fact that you, Sir, no less than all of us here, are